

Application from Coca Cola Company to establish a writ at Noida Export processing Zone

1006. SHRI PRAMOD MAHAJAN: Will the Minister of COMMERCE be pleased to refer to the Coca-Cola Company's application for establishing a unit in the Export processing Zone area in NOIDA and state: —

(a) what are the details of the processing proposed to be done by the Cola Company in the Export Processing Zone area in NOIDA;

(b) what is the customs tariff nomenclature and the number of items that will be manufactured by the Coca Cola Company in NOIDA; and

(c) what is the import duty rate on the items to be sold in the domestic tariff area?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) and (b) The company has proposed to produce proprietary compound preparations and extracts to be used in the manufacture of concentrates for non-alcoholic beverages. The raw materials consist of emulsion of natural essential oils, flavours and caramel colour. The cost of imported raw material is Rs. 175.18 lakhs and of indigenous raw materials Rs. 157.17 lakhs over a five year period. The cost of the processing plant and machinery is about Rs. 163 lakhs. Specific details of the proposed technical operations have not been indicated by the company.

(c) The rate of duty at present on items under Tariff nomenclature 21.06 (2106.90) CTA is 145 per cent (100 per cent basic and 45 per cent Auxiliary).

Extension of Deposit Scheme for retiring Government employees

1007. SHRI D. B. CHANDRE GOWDA: Will the Minister of FINANCE be pleased to state:

(a) whether the Associated Chambers of Commerce and Industry has urged Government to extend the 'Deposit Scheme' for retiring Government employees as announced at the time of presentation of Central Budget for the year 1989-90;

(b) if so, what is the reaction of the Central Government thereto; and

(c) by when a decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) Yes, Sir.

(h) The suggestion of the Associated Chambers of Commerce and Industry to extend the coverage of the Deposit Scheme for retiring Government employees as announced at the time of presentation of the Central Budget for the year 1989-90 to other employees has been duly considered and it has not been possible to accept such a request.

(c) Does not arise.

Torture of Jodhpur detenus

1008. SARDAR JAGJIT SINGH AURORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the statements which appeared in the Punjab newspaper "AJIT" published from Jalandhar regarding the incidents of torture and humiliation meted out to the recently released (March, 1989) Jodhpur detenus for nearly 15 days during the period from 23rd October, 1988 to 30th November, 1988;

(b) if so, whether Government have investigated these incidents;

(c) if not, whether Government plan to get these incidents investigated; and

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC